

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-07-2024 AT 10:30 AM**

CP No.203/241/HDB/2020

AND

IA (CA) 145, 155 & 198/2024 in CP No.203/241/HDB/2020

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr. Srikant Gopal Rathi & 3 Others

...Petitioner

AND

Nagarjuna Agro Chemicals Pvt Ltd & 8 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No.203/241/HDB/2020

Learned Counsel Mr Maharshi Viswaraj, for petitioner present physically.

Learned Counsel Dr SV Ramakrishna, for Respondent Nos 1 to 4 present through Video Conference.

It is represented by the learned Administrator Mr Balvinder Singh, present through Video Conference that his report has been e-filed.

Call on 29.07.2024.

IA (CA) 145/2024

Learned Counsel Dr SV Ramakrishna, for applicant present through Video Conference.

Learned Counsel Mr Nakul Mohta, for respondent present through Video Conference.

This IA will be considered after perusal of the learned Administrators report which is filed today. For consideration, matter adjourned to 29.07.2024.

IA (CA) 155/2024

Learned Counsel Mr Nakul Mohta, for applicant present through Video Conference.

Learned Counsel Dr SV Ramakrishna, for respondent present through Video Conference.

This IA will be considered after perusal of the learned Administrators report which is filed today. For consideration, matter adjourned to 29.07.2024.

IA (CA) 198/2024

Learned Counsel Mr Kamesh Vedula, for the erstwhile Administrator present through Video Conference.

In the light of our order dated. 10.06.2024, besides the fact that the newly appointed Administrator had taken over the charge and is presently in charge of the affairs of the first petitioner, **this application is allowed.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)

